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- (c) whether Government is considering to help the farmers of failed crops in West Bengal;
- (d) if so, the details thereof, and the amount disbursed under such initiatives; and
- (e) if not, what precautionary measures are being taken to address the problems leading to farmer suicides in the West Bengal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) The State Level Bankers' Committee (SLBC) of West Bengal has informed that they have no report of farmers committing suicide due to pressure to repay loans taken from banks in West Bengal.

(c) to (e) The Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD) have issued guidelines to banks on the relief measures to be taken for the benefit of farmers in areas affected by natural calamities which, *inter alia*, include conversion and restructuring of agricultural loans in such areas. Further under the Interest Subvention Scheme, 2014-15 in order to provide relief to the farmers on occurrence of natural calamities, the interest subvention of 2% shall continue to be available to banks for the first year on the restructured amount and such restructured loans may attract normal rate of interest from the second year onwards as per the policy laid down by RBI.

NABARD has further reported that cooperative banks and Regional Rural Banks in West Bengal have not approached NABARD during the period 2008-15 seeking refinance to provide conversion facilities to farmers affected by natural calamities.

Setting up of Common Clearing Corporation

1367. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry is planning to set up a Common Clearing Corporation for national commodity bourses in order to reduce transaction costs of market participants as well as strengthen risk management system; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) The Ministry of Finance had constituted a Working Group in June, 2014 to prepare a road map and structure for a Common Clearing system for all commodity exchanges in the country in order to reduce

transaction cost of market participants and to strengthen the risk management system. The Working Group submitted its Report to the Ministry of Finance in October, 2014. The Report was placed in the public domain for inviting comments of the stakeholders. The recommendations of the Working Group and the comments received are under examination of the Forward Markets Commission and the Ministry of Finance.

Registration of case under CRPC in death of minority

1368. SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- whether the Ministry of Minority Affairs has informed vide communication No. 6-40/2014-NCM dated 19/12/2014 that as per National Commission for Minorities (NCM), case had been registered on 21104/2014 regarding death of minority under section of CrPC by the State Police and closed vide order of Sub Divisional Magistrate (SDM);
 - if so, whether cases/FIRs are registered under sections of CrPC;
- (c) the reasons why FIR was not registered under relevant sections of IPC and how revenue officials like SDM closed the case; and
- the action taken against culprit officials and directors of company responsible for death of minority in response to representation of Ministers dated 20/01/2015 alongwith outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (c) Yes, Sir. National Commission for Minorities (NCM) had informed that as per report received from the Superintendent of Police, Botad, an enquiry under Cr.PC Section 174 was registered at Gadhada Police Station on 21.04.2013 and presented before the Sub-Divisional Magistrate Botad. As no criminality was found in the enquiry, the case was closed vide order of Sub-Divisional Magistrate, Botad.

Does not arise in view of (a) to (c) above.

Curtailment of excise duty on petrol and diesel

1369 SHRI NEERAJ SHEKHAR:

SHRI ARVIND KUMAR SINGH:

Will the Minister of FINANCE be pleased to state: